

Competition Commission of India

Case No. 17/2011

Dated: - 30th April, 2012

Mrs. Manju Tharad, Proprietress
M/s. Manoranjan Films, Kolkata

..... Informant

1. Eastern India Motion Pictures Assn.
(EIMPA), Kolkata.
2. The Censor Board of Film Certification Opposite Parties
Kolkata.

Corrigenda to order dated 24th April, 2012 per Member(D)

It has been noticed that certain inadvertent patent errors have crept into the above order which may be read in the following manner:-

- i) In line no. 1 on page 2 of the said order the words 'have been' may be read as 'have not been'.
- ii) In line no. 10 on page 3 of said order the word 'filed' may be read as 'field'.
- iii) In line no. 6 on page 7 of the said order the word 'sprevaling' may be read as 'prevailing'.

The order dated 24th April, 2012 from the undersigned stands amended to the above extent.

Secretary is directed to inform all concerned accordingly.

Sd/-
Member (D)

Certified True Copy

